

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH AT NEW DELHI.

Original Application No. 196 of 2024

Wivek Chaudhary

---Applicant

Versus

State of Haryana and others

---Respondents

Reply of Rohtash BIRTHAL, H.F.S., Divisional Forest Officer (Territorial) Forest Division Hisar i.e. Respondent No. 3.

Sir,

Most respectfully, the respondent No. 3 submits the following reply:-

1. That the present application filed by the applicant regarding to stop cutting of trees in the area of Model Town, Hisar District Hisar.
2. That the present application of the applicant came to be listed on dated 30.04.2024 and the Hon'ble Tribunal vide its order dated 30.04.2024 directed the respondents to file their reply/response within two months.
3. That in compliance of the order of the Hon'ble Tribunal the respondent No. 3 issued a letter to his employees regarding inspected the spot as mentioned by the applicant and submit their report before the respondent No. 3 as soon as possible. After that the employees of the office of respondent No. 3 inspected the above said spot and the report is as under:-

"After inspection, it was found that the green trees were standing in the complex of Model Town, Hisar. To beautify the said trees, all have been painted white upto a height of above four feet. A tree standing near the electricity transformer. Due to its small branches being an obstruction to the electrical wires, it has been pruned by the Electricity Department. No chemical etc. has been

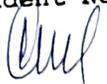
poured on any tree on the spot and no marks of cutting the trees with any sharp weapon i.e. Axe or Saw were found on the trees."

4. That in the inspection report it is also clear that all the above mentioned trees are outside the jurisdiction of the answering respondent because the said area comes under the jurisdiction of the respondent No. 2 i.e. Commissioner, Municipal Corporation, Hisar. Hence the answering respondent could not take any action in this regard in the above said area mentioned by the applicant.

5. That the answering respondent has complied the order of the Hon'ble Tribunal dated 30.04.2024 by inspecting all the trees and submitted his report as mentioned in para No. 3, but the answering respondent could not take any action in this regard in the above said area mentioned by the applicant because the said area comes under the jurisdiction of the respondent No. 2 i.e. Commissioner, Municipal Corporation, Hisar.

It is, therefore, most respectfully prayed that the name of the answering respondent may be deleted from the array of the parties and directed the respondent No. 2 i.e. Commissioner, Municipal Corporation, Hisar to take necessary action in this regard.

---Respondent No. 3

  
Divisional Forest Officer  
(Territorial), Hisar Range,  
Hisar (Haryana).